

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.02**  
**I.A. No.222/2024 in**  
**C.P. (IB) No.101/BB/2023**

**IN THE MATTER OF:**

M/s. FP Seating Systems Pvt. Ltd. ... Petitioner  
Vs.  
Vishwarupa Industries ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 03.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner in C.P./  
Respondent in IA 222/2024 : Shri Rohith R. K.  
For the Respondent in C.P./  
Applicant in IA 222/2024 : Shri S. Vivekananda

**ORDER**

**I.A. No.222/2024**

1. Heard the learned Counsels for the Applicant and the Respondent.
2. In compliance to order dated 20.05.2024, the Respondent has filed objections vide diary no.3511 dated 19.06.2024, and the same is taken on record. The Ld. Counsel for the Applicant submitted that he has filed rejoinder through e-filing and requested time for filing the physical copy of the same. Therefore, he is permitted file the same within a period of three days.
3. List the matter on **02.08.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**